

[Shri D. N. Tiwary]

Export Credit and Guarantee Corporation Limited, Bombay).

- (2) Second Report of the Committee on Action taken by Government on the recommendations contained in the Thirty-fifth Report of the Estimates Committee (Third Lok Sabha)—Heavy Electricals (India) Limited, Bhopal.

Shri Ranga (Srikakulam): I should like to draw the attention of the Speaker, as also the Chairman of the Public Undertakings Committee and the Minister of Parliamentary Affairs to this very important point. The Estimates Committee, so far as the work of the Public Undertakings Committee is concerned, had finished this work five years ago, even more than five years ago, when the Public Undertakings Committee came into existence. It made certain recommendations at that time. Now, the statement is being placed today on the Table of the House about the action taken on the recommendations made by the Estimates Committee which became defunct so far as this particular work is concerned five and a half years ago. The Government, and the Department of Parliamentary Affairs also, have neglected their duty to inform the House in regard to the action taken for five and a half years. It is a criminal neglect of the recommendations made by the Public Undertakings Committee, which is a miniature of this Parliament itself. I hope in future at least the Department of Parliamentary Affairs would take care to see that these reports are placed on the Table of the House in regard to the action taken on the recommendations made by the financial committees, especially this Public Undertakings Committee, much earlier, at least within one year after the recommendations are made and not five years hence.

12.28 hrs.

FINANCIAL COMMITTEES, 1966-67 (A REVIEW)

Secretary: I lay on the Table a copy of "Financial Committees, 1966-67 (A Review)."

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tea (Amendment) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 31st July, 1967 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 4th August, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.29 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: I lay on the Table the Finance (No. 2) Bill, 1967, passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 4th August, 1967.

FINANCIAL COMMITTEES, 1966-67 (A Review)—Contd.

श्री मधु लिमये : (मुंबई) : १७ के बारे में कहना है। मध्यम महोदय, १७ नम्बर है

Secretary to lay on the Table a copy of "Financial Committees, 1966-67 (A Review)."